



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**  
Srinagar, the 17<sup>th</sup> October, 2019

SRO 601 .-Whereas, on 17-01-2019 Police Station Kulgam received an information to the effect that one Junaid Shafi Peer S/O Mohd Shafi Peer R/O Chehlan has illegally and deliberately harboured one LET terrorist in his residential house; and

2. Whereas, a case FIR No. 07/2019 U/S 13,18,19,20, 38 & 39 ULA(P) Act,1967 was registered at Police Station Kulgam and investigation initiated; and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely 1. Mubarak Ahmad Dar S/O Ab. Rahim Dar R/O Redwani under sections 7/25 A. Act and 13, 18,39 of the Unlawful Activities (Prevention) Act 1967 2. Junaid Shafi Peer S/O Mohammad Shafi Peer R/O Chehlan under sections 13,18,19,38,39 of the Unlawful Activities (Prevention) Act 1967 3. Muzaffar Ahmad Bhat S/O Mohammad Amin Bhat R/O Sopat Tengpora under sections 13,18,39 of the Unlawful Activities (Prevention) Act 1967 respectively. Accused No. 01 and 02 have been arrested while as accused No. 03 is absconding against whom proceedings U/S 512 Cr.PC have been proposed; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the

observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Mubarak Ahmad Dar S/O Ab. Rahim Dar R/O Redwani 2. Muzaffar Ahmad Bhat S/O Mohammad Amin Bhat R/O Sopat Tengpora for the commission of offences punishable u/s 13,18,39 of Unlawful Activities (Prevention) Act, 1967, and against accused 3. Junaid Shafi Peer S/O Mohammad Shafi Peer R/O Chehlan for the commission of Offences punishable u/s 13,18,19,38,39 of Unlawful Activities (Prevention) Act, 1967 in case FIR No. 07/2019 of Police Station Kulgam.

By order of Government of Jammu and Kashmir.

Sd/-

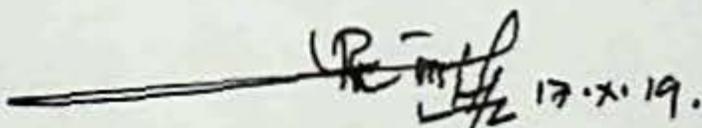
Principal Secretary to the Government  
Home Department

No. Home/Pros/94/2019

Dated: 17.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-22/S/2019/35956-58 dated 17/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department